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nor can I ever dare to claim that I am a senior Member. He has read out from the uncorrected copy of the proceedings. do not know whether there is anything objectionable and the Deputy-Speaker himself repeatedly pointed out to me and suggested that the debate should be curtailed but whenever he came here, he in his wisdom thought he might have perhaps rightly thought that it should be extended. I want to act in an honest way. But whatever be the promise, the promise was made by all of us including Mr. Mukerjee that the Bill should be allotted 7 hours and as you have yourself said it went upto 34 hours.

SHRI S. M. BANERJEE (Kanpur): Not 34 hours, But 24 hours.

DR. RAM SUBHAG SINGH: I accept that. My friend like Mr. Mukerjee has come from a big metropolitan city of Calcutta and I am coming from a rural area. If the standard of reporting is what they have reported, no honest pressman would have based his report on the basis of such reports and no hon. Member of this House should try to scare this House and overwhelm the members and the Ministers by raising such frivolous points of view. (Interruptions).

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I owc an explanation because hon. Shri Mukerjee gave me the distinction by making a special reference to me on the floor of this House. I can say that I was never annoyed. One fundamental rule that I have followed in this House is not to get annoyed.

SHRI HEM BARUA (Mangaldai): You cover your anger with a disarming smile.

SHRIY, B. CHAVAN: What can I do? The only point that has been made again and again is that I did not reply. I did not reply because I thought it would be unfair to the Minister in charge of the Bill who piloted the Bill here for 7 days. It would have been unfair to my colleague.

SHRI H. N. MUKERJEE: Then Why did you say you would reply ?

13 hrs.

SHRIY. B. CHAVAN: That only showed that I was not unwilling to reply. In the meanwhile, I had written a note to the Deputy-Speaker and told him that it would not be very fair to my colleague, and I would like to intervene if he wanted me to, I had said that. Of course, ultimately the Deputy-Speaker asked the hon. Minister of State to reply and he did.

SHRI SURENDRANATH DWIVEDY (Kendrapara): I want to point out only one thing. The Minister of Parliamentary Affairs said something which is of very great importance according to me. He said that the Deputy-Speaker privately told him, "Let us allot the total time; the discussion is going on and let us do something". And then the Chair behaved in a different manner. This is very strange.

SHRI HEM BARUA: May I submit that the Deputy-Speaker, against whom there is a serious allegation, should resign?

13.01 hrs.

INDIAN PENAL CODE (AMEND-MENT BILL)

SHRI TENNETI VISWANATHAM (Visakhapatnam) : I beg to move :

> "That this House do extend the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto, up to the last day of the Budget Session (1969)."

## MR. SPEAKER: The question is:

"That this House do extend the time appointed for the presentation of the Report of the select Committee on the Bill further to amend the Indian Penal Code and to provide for matters incidental thereto up to the last day of the Budget Session (1969),"

. The Motion was Adopted

## RE: DEATH OF MAHATMA GANDHI

MR, SPEAKER : Before we adjourn, I should like to say a few words.